. 3

| 1 | 2 | | | | 3 | 4 | |
|-----|---|---------------|------|--------------|------------------------|------------------|------------------|
| 198 | 36-87 | - | 11 | | The Bright St. St. St. | | - <u>-</u> - |
| 1 | Patliputra Ashok Bodhgaya | | • | | 11-9-86 to 12-9-86 | 4900 | |
| · 2 | Khajuraho Ashok | | (1 · | | 18-9-86 | 4318 | 1 |
| ÷ 3 | Aurangabad Ashok | íri ' | ٠, • | | 22-9-86 to 24-9-86 | 75 22 - 2 | |
| 4 | Samrat, New Delhi | | | | 23-9-86 | 130 | · |
| 5 | Temple Bay Mahabalipuram I Madurai Ashok | Beach l | | & | 29-9-86 to 30-9-86 | 8699 | · : . |
| 6 | Hotel Airport Ashok, Calcutt | a. | | fæ" | 5-12-86 to 7-12-86 | 12304 | |

CBI enquiry against General Manager, Sindri Unit of FCI

3352. SHRI CHATURANAN MISH-RA: Will the Minister of AGRICUL-TURE be pleased to state:

- (a) whether it is a fact that two cases are being investigated by the CBI against the General Manager Sindri Unit of Fertilizer Corpration of India Ltd.;
- (b) whether industrial peace is being threatened due to the General Manager's policy of victimising union office bearers at Sindri; and
- (c) if so, what are the reasons that the said General Manager has not been transferred or placed under suspension as yet in spite of several corruption charges like awarding contract to fake labour cooperatives and bungling in purchase of woollen Jackets involving lakhs of rupees and misuse of power for illegal financial gains?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) According to the information available, no case has been registered by CBI against the General Manager of the Sindri Unit of Fertilizer Corporation of India Ltd.

(b) No, Sir.

(c) The Fertilizer Corporation of India Limited has reported that a complaint was received alleging irregularities in purchase of woollen jackets and award of contract for urea loading in the Sindri Unit of the Corporation. Before receipt of the complaint by the management, the Central Bureau of Investigation (CBI) nad registered a case against the Materials Manager of the Sindri Unit and the supplier of the jackets, Record relating to urea loading contract was also obtained by the CBI. The report of the CBI has not been received so far in either case. There was no request from the CBI to suspend any officer of the Sindri Unit pending enquiry.

Allotment of Rice and Wheat to West Bengal

3353. SHRI GURUDAS DAS GUPTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that the Central Government has made drastic cuts in monthly allotments of rice and wheat from the central pool to West Bengal in February and March this year;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the West Bengal State Government have requested the Central Govrnment to restore the allotments to the earlier levels; and
- (d) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) and (b) The allocations of rice and wheat to West Bengal during January-March, '88 have been as follows:—

(000' tonnes)

| = | January '88 | February '88 | March '88 |
|-------|--------------------|-----------------|--------------|
| Rice | 125 | 110 | 100 |
| Wheat | 126 | 126 | 100 |

The allcations of rice and wheat to the various States Union Territories including West Bengal have been rationalised, keeping in view various factors such as the overall availability of stocks in the Central Pool, relative needs of various States, availability in the open market, trends in offtake etc.

- (c) Yes, Sir.
- (d) It has not been found possible to increase the allocations.

Drought Prone Zones

- 3354. SHRI CHIMANBHAI MEHTA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether Government have categorised various districts or zones as drought prone and if so, what are the details thereof;
- (b) whether Government have drawn any action plan for drought prone districts so as to effectively counter the situations of drought and if so, what are the details of such plans;
- (c) whether it is a fact that a greater number of population is facing drinking water problem than that at the beginning of this decade;
- (d) if so, how may people are facitive drinking water problem and how does it

compare with the figures as on Ist January, 1981; and

(e) the money spent since Ist January, 1981 till date for providing drinking water?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHAN PO-OJARI): (a) 615 Blocks of 91 Districts in 13 States have been identified as drought prone and covered under Drought Prone Areas Programme (DPAP), List of Districts and States covered under the Programme is given as Statement 1 (See below).

- (b) Action Plans for effectively countering the situations of drought are drawn up by the State Governments concerned and also now sanctioned by them. The Central Government have laid down guide. lines for preparing these action plans. The thrust of the programme is on activities which contribute directly to drought proofing and restoration of ecological balance such as soil and moisture conservation, land shaping and development, water resources conservation and development, afforestation and pastures, fodder and grass-land development. State Governments have been advised that these activities should account for at least 75 per cent of the annual allocation for the prgoramme in the State. It has also been emphasized that activities aimed at harmonious land and water management should be taken up on a mini-micro watershed basis with a view to have sirable impact on the environment
 - (c) No. Sir.
 - (d) Does not arise.
- (e) A statement is enclosed as statement-II regarding releases and reported expenditure by States under the Centrally Sponsord Accelerated Rural Water Supply Programme (ARWSP) and provision and reported expenditure under State Sector Minimum Needs Pogramme (MNP)